

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00473/2018

Dated Tuesday the 10th day of April Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

Ambika,
Wd. D/o. Late M. Subramani,
Ex. C&W fitter, grade I,
CWS/MS/MAS Divn. /S.Rly,
No. 11/17, Anna Theru,
Sathya Nagar, Anakaputhur,
Chennai 600070.Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.
2.The Assistant Personnel Officer / Settlement,
Chennai Division, Southern Railway,
NGO Annexe, Park Town,
Chennai 600003.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"To call for the records related to the service to late M. Subramani in the Railway Service and the latest representation dated 13.07.2017 accompanied by necessary documents and to direct the respondents to extend the benefit of family pension to the applicant effective from 14.09.2014 in terms of Rule 75 of the Pension Rules with admissible interest and to pass such other order / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. It is submitted that the applicant who is a widowed daughter of late Shri. M. Subramani who was a Railway employee made representations on 03.04.2017 and 13.07.2017 for grant of family pension which are still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the 2nd respondent is directed to dispose of the representation within a time limit to be stipulated by this Tribunal.
3. Mr. P. Srinivasan takes notice for the respondents.
4. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 2nd respondent to dispose of the representations of the applicant dt. 03.04.2017 and 13.07.2017 at Annexures A3 and A5 respectively and pass a reasoned and

speaking order within a period of 12 weeks from the date of receipt of a certified copy of this order. All issues of law are kept open.

5. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
10.04.2018

SKSI